

ployees Union mainly deal with shifting of Delhi Branch from Chandraklok building to Dharam Marg/Malcha Marg Shopping Complex. It was pointed out that the new building facilities have since been provided in lacked several facilities. The required the building. The office has been shifted and is functioning normally at the new premises.

(b) and (c) No enquiry has been conducted.

Import of bulk drugs by foreign companies

†2586-A. SHRIMATI HAMIDA PRAIHAN: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that under the Open General Licence scheme of imports, foreign drug companies have been importing bulk drugs and penultimate/intermediates for items which they are licensed to produce;

(b) if so, what are the details thereof, company wise, item wise, quantity wise and price wise during the past three years; and

(c) what steps Government propose to take against these companies and to stop the practice forthwith?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI (P. A. SANGMA): (a) to (c) Actual users are allowed to import goods under Open General Licence in conformity with the conditions applicable to their Industrial Licences/Registration Certificates. Actual import statistics are not, however, compiled firm-wise.

Central assistance for the state of Orissa

†2486. B. SHRI PATTIPABAN

†Previously Unstarred Question 2256, transferred from the 22nd March, 1982.

†Previously Unstarred Question transferred from the 25th March, 1982.

PRADHAN. Will the Minister of FINANCE be pleased to state:

(a) the Central allocation to the State of Orissa during 1979-80 and 1980-81 stating the programmes for which the Central assistance was made available to the State;

(b) the extent to which the funds were actually utilised by the State Government on the programmes for which allocation was made and the amount of the funds diverted to other programmes stating the reasons therefor; and

(c) the reaction of the Central Government with regard to the misuse of the funds by the State Government?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) to (c) The information is being ascertained from the State Government. On receipt of the same it would be laid on the Table of the House.

Linking of wage agreements to productivity in public sector units

@2486-C. SHRI N. P. CHENGALRAYA NAIDU: Will the Minister of FINANCE be pleased to state:

(a) whether Government have taken a decision that in public sector units all wage agreements will be linked to productivity;

(b) if so, whether most of the wage agreements including SAIL are coming to an end during this year;

(c) whether it is also a fact that CITU had already submitted its charter of demands;

(d) if so, what are the details of the same;

@Previously Unstarred Question 2657, transferred from the 25th March, 1982.